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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ CS(OS) 624/2021 & I.As. 15609/2021, 15610/2021, 8548/2022,
8549/2022, 8550/2022, 8551/2022, 13751/2022
MR. GAURAV SINGH BHANDARI Plaintiff
Through: Mr. Rahul Sharma, Mr. Yogender
Kumar, Advocates.
versus

SMT.KANAN BHANDARI & ORS. Defendant
Through: Mr. Gaurav Bhandari, Mr. Kanan
Bhandhari, Ms. Deepti Kathpalia,
Advocates.

CORAM:
HON'BLE MS. JUSTICE NEENA BANSAL KRISHNA

ORDER

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30.08.2022

1. Learned counsels for both the parties submit that the matter is pending before the Delhi High Court Mediation and Conciliation Centre and that the parties are at the stage of negotiable settlement.
2. Learned counsel for the plaintiff submits that in the interim, defendants may be asked to file the replies to the pending applications.
3. Replies be filed within four weeks.
4. List on 28th November, 2022.
5. Interim orders to continue.

NEENA BANSAL KRISHNA, J

AUGUST 30, 2022/PA